

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**Item 28
CA No. 57/19, 136/22, 251/22
and
CP No. 151/Chd/Pb/2018
Under Section 242-242 of the CA Act, 2013
R 53 NCLT 2016**

In the matter of:-

S. Kulbir Singh & Ors

...Petitioners

Vs.

Sikh Newspaper Ltd. & Ors.

...Respondents

Present: Mr. Nahush Jain, Advocate for the petitioner in main CP and applicant in CA Nos.57/2019 and 251/2022 and for respondent in CA No.136/2022.
Dr. Rajansh Thukral, Dr. Surekha Thukral and Mr. Sidharth Thukral, Advocates for the respondent Nos.2 to 7 in main CP as well as in CA No.57/2018 and for applicant in CA No.136/2022.
Ms. Ramneek Kaur and Ms. Asmita Arora, Advocates for respondent No.9 in main CP.
Ms. Divya Sharma, Advocate for respondent No.8 in main CP as well as in CA No.251/2022.

CP No.151/Chd/Pb/2018

It is stated by the learned counsel for the respondent No.9 that respondent No.9 has already been expired. She is directed to place on record either the affidavit or death certificate of respondent No.9 so that his name can be struck off from the array of the respondents. Right to file reply has been waived of vide order dated 05.04.2022. List the matter on 09.10.2023.

CA No.136/22 & 251/22

It is requested by the learned counsel for the applicant that respondent No.4 has already expired and proceedings are to be abated against respondent No.4. The death certificate of respondent No.4 has been attached as Annexure A-2. Learned counsel for

the applicant in CA No.251/2022 has no objection. Order accordingly. It is stated by the learned counsel for the applicant that reply filed in CA No.251/2022 to be treated as reply in CA No.136/2022 for respondent No.1. Learned counsel for the applicant in CA No.251/2022 is directed to file a fresh memo of parties deleting the name of respondent No.4 from the array of respondents. Let the same be filed within two weeks. Response thereto, be filed within two weeks thereafter with a copy in advance to the counsel opposite. List the matter for arguments on 09.10.2023.

CA No. 57/19

Pleadings are stated to be complete. In the meantime, learned counsel for the parties are directed to file short written submissions at least one week before the next date of hearing after exchanging copies with each other. List the matter on 09.10.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

August 16, 2023
PRF

Sd/-
(Harnam Singh Thakur)
Member (Judicial)